

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 311**  
**(IB)-266(ND)2019**  
**IA/3533/2020**

**IN THE MATTER OF:**

**Mr. R. Tarkeshwar Narayan** ... **Applicant/Petitioner**

**Versus**

**M/s. Horizon Buildcon Pvt. Ltd.** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 02.11.2020**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENTS:**

Mr. Abhishek Anand, Mr. Mohak Sharma, Advocates for the RP  
Mr. Praveen Agrawal, Ex-RP  
Mr. Aditya Nayyar, COC  
Mr. Nipun Gautam, Advocate with earstwhile IRP, Mr. Sanjay Gupta  
Mr. Sangya Negi, Advocate for Indian Overseas Bank-FC

**ORDER**

Ld. Counsels appearing on behalf of the COC and the RP seek adjournment for filing the reply. COC is directed to file reply within 2 weeks from today. No further adjournment shall be granted on any ground.

On their request, list the case on 27<sup>th</sup> November 2020.



**(L.N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**